COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 167 OF 2016 & IA NO. 352 OF 2016

Dated: 3rd April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Punjab Energy Development Agency (PEDA) Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Aditya Grover

Mr. Tarvinder Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan for R-2

Mr. Krishna Kant

Mr. Tajender K. Joshi for R-3

ORDER

Learned counsel for the appellant and learned counsel for the respondents state that in view of the order dated 19.03.2018 passed in Petition No. 21 of 2016 by Punjab State Electricity Regulatory Commission, the instant appeal becomes infructuous.

In view of the above submission made by learned counsel for the parties, this appeal is disposed of as infructuous. Needless to say that all the penidng IAs shall stand disposed of.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member